

speak.

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): Earlier he was here. Now he has gone to that side.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Please only associate, Mr. Duraisamy.

*SHRI V.P. DURAISAMY: Mr. Vice-Chairman, Sir, first of all, the law and order problem of a State cannot be raised on the floor of the House.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Mr. Duraisamy, have you given notice for translation?

SHRI V.P. DURAISAMY: There is one interpreter, Sir.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Why don't you speak in English, Mr. Duraisamy? You speak in English. Your know very good English. *(Interruptions)*

SHRI V.P. DURAISAMY: I cant understand why they are interrupting me, Sir. First of all, Sir, I had sought a clarification. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Hon. Member, please sit down. Don't interrupt him. *(Interruptions)*

SHRI V.P. DURAISAMY: What is this, Sir? He is speaking to me directly. I cannot understand this. Please tell him.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): All right. Please only associate now.

SHRI V.P. DURAISAMY: Sir, I had sought a clarification. The law and order problem cannot be discussed in this House. My friend, while drawing the attention of the House, was saying that the State Government and the Central Government were only silent spectators of the communal clashes. In this connection, I wish to bring to the notice

of the Chair one thing. Just two days before, the Minister for Commercial Taxes of the Government of Tamil Nadu went to the troubled area and attended a meeting where the Collector and the Superintendent of Police were also there. He suffered a heart attack there and died. You must have seen it in the newspapers.

Sir, the point I want to make here is that the State Government is very particular in seeing that the matter is settled. Sir, the people would not forget the communal clash which took place in Kodiakulam, in Tirunelveli District. The entire country knows about it. Everybody knows how the Union Minister, Mr. Arunachalam, was treated at the aerodrome. *(Interruptions)* The country knows very well.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Mr. Duraisamy, it is for the hon. Minister, Mr. Arunachalam, to clarify. Please sit down. Shri Satish Pradhan, please.

*SHRI V.P. DURAISAMY: Till today, the people of Tamil Nadu have not forgotten how Mr. Arunachalam was treated at the airport.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): You have associated yourself with it. Please sit down now. Shri Satish Pradhan, please. It won't go on record. Please sit down, Mr. Duraisamy. Shri Satish Pradhan, please.

RE. LACK OF FIRE SAFETY MEASURES IN HIGH-RISE BUILDINGS AND JHUGGI-JHONPRIS

श्री सतीश प्रधान (महाराष्ट्र) : उपसभाध्यक्ष महोदय, मैं आपका आभारी हूँ। मैं आज आपके माध्यम से सदन का ध्यान इस ओर खींचना चाहता हूँ जिस विषय पर हमारी केन्द्र सरकार ठीक ढंग से ध्यान नहीं दिया है। मैं सरकार से प्रार्थना करूंगा कि वह इस विषय पर

*Translation of the remark made in Tamil.

सर्तक रहे और इस विषय पर आगे कदम उठाने की कोशिश करे।

सर, आप जानते हैं कि कुछ दिन पहले दिल्ली के उपहार सिनेमा में आग लगी थी और लगने के बाद बहुत सारी चीजें सामने आईं। हमारे हरियाणा के एक स्कूल के समारोह के समय भी ऐसी आग लगी थी, उड़ीसा में मयूरबंज में, बालीपाड़ा में एक धार्मिक सम्मेलन में भी ऐसा ही आग लगी थी, तंजौर में ब्रह्मदीश्वर मंदिर के मण्डप में ऐसी आग लगी थी और मुम्बई में जवाहर लाल नेहरू पोर्ट ट्रस्ट में भी आग लगी थी। इतनी सारी घटनाएं होने के बाद, इतनी सारी बातें होने के बावजूद भी हमें विषय में जितना सतर्क होना चाहिए, जो कुछ कार्यवाई करनी चाहिए वह करने में हम कामयाब नहीं हो रहे हैं। यह अकेले उपहार सिनेमा की बात नहीं है कि उपहार सिनेमा के बेसमेंट में ट्रांसफार्मर रखा होने की वजह से आग लग गई। ऐसा कहा गया है। मैं बताना चाहता हूँ कि सिर्फ उपहार सिनेमा के बेसमेंट में ही ट्रांसफार्मर नहीं लगाया गया है बल्कि हिन्दुस्तान में जहां-जहां पर बड़ी-बड़ी बिल्डिंगें खड़ी हैं, उन बिल्डिंगों के बेसमेंट के अंदर ट्रांसफार्मर लगाये गये हैं।

हमारे यहां पार्लियामेंट हाऊस में रूम नं.62 या 63 में आग लगी थी। सर, दिल्ली में गोपाला टावर में भी आग लगी थी, सिद्धार्थ होटल में आग लगी, इतने सारे अनुभव के बावजूद भी क्या हुआ? मैं आपको यह बताना चाहता हूँ कि ट्रांसफार्मर बेसमेंट में रखना है तो किस ढंग से रखा जाये, उसका रखरखाव किस ढंग से करना है, इस विषय में कुछ नियम बने हुए हैं, कानून बने हुए हैं लेकिन उन पर कोई अमल नहीं होता है। इससे पहले उपहार सिनेमा में आग लगने के बाद उनको अनापत्ति-पत्र नौवे महीने में दे दिया गया था और वहां के फायर आफिसर श्री सतीश डेरी जी कहते हैं कि यह अनापत्तिपत्र गलत ढंग से दिया गया था। इसी तरह जगह-जगह गलत ढंग से ये अनापत्तिपत्र दिये हुए हैं और जगह-जगह इस ढंग से बेसमेंट में ये ट्रांसफार्मर रखे गये हैं और उनका रख-रखाव भी ठीक ढंग से नहीं होता है। ट्रांसफार्मर अंदर होने के कारण गर्म होते हैं और वे लीक हो जाते हैं। उसके बाद जो आयल बाहर निकलता है वह आग लगने का कारण बन जाता है और जल्दी से वह आग पकड़ जाता है इसलिए जगह-जगह यह सब होता है।

हमारे यहां नेशनल बिल्डिंग कोड है। उसमें जो कुछ

भी कहा गया है उसका प्रयोग ठीक ढंग से नहीं होता है। हमारे यहां फायर प्रिवेन्शन एक्ट है उसके ऊपर हम गम्भीरता से विचार नहीं करते हैं, उसके ऊपर कोई कार्यवाही नहीं करते हैं। महाराष्ट्र सरकार ने मुम्बई, पुणे और थाणा के लिए एक स्पेशल एक्ट तैयार करके यहां सरकार के पास मंजूरी के लिए भेजा है। अभी तक उसके लिए सैक्शन नहीं मिल रही है। मुम्बई, पुणे और थाणा व तारापुर में विस्फोट हुआ। इन सभी एरियाज में कैमिकल इंडस्ट्रीज हैं जिसमें कुछ भी हो सकता है। इस विषय में हमें सतर्क रहने की आवश्यकता है।

मैं यह भी बताना चाहता हूँ कि ये सब मल्टी-स्टोरी बिल्डिंग्स हैं। इनके लिए जैसा कानून में कुछ प्रावधान किया है उस पर ठीक ढंग से सुधार लाने की आवश्यकता है और साथ ही साथ मैं यह भी बताना चाहूंगा कि हमारे यहां झोपड़ी पट्टी है। देहातों में उनमें आग लग जाती है। क्योंकि हमारे यहां उसके लिए पूरी साधन सामग्री उपलब्ध नहीं होती है।

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Now, I think, you should conclude. You are repeating.

SHRI SATISH PRADHAN: I am concluding, Sir.

उसके सिवाय कोई और साधन, सुविधा कुछ भी नहीं है। उसके लिए स्किल स्टाफ होना आति आवश्यक है और स्किल स्टाफ नहीं रखा जाता है। उसमें बहुत सारी जगह खाली पड़ी हुई हैं। उनको प्रशिक्षित करने के लिए जो प्रावधान होना है उसकी व्यवस्था हमारे पास ठीक ढंग से नहीं है यह मैं आप सब लोगों के सामने रखना चाहता हूँ। जब जे.एन.पी.टी. में आग लगी थी तब मैं स्वयं वहां गया था और वहा जाने के बाद जो मैंने अनुभव किया मैं केवल उतना ही सदन के सामने रखूंगा और बैठ जाऊंगा। वहां फायर फाइटिंग के लिए जो इस्टालेशन किया था वह वाकिर्ग कंडिशन में बिल्कुल नहीं था। Provision was not made for adequate water supply. It is very serious. There were three fire-fighting engines out of which two were not working. No driver was available immediately at the site when the fire took place. As per the international rules, no cat-walk was provided along with the conveyor belt. The cooling system and the sprinklers were not working at all.

जे.एन.पी.टी. में हमारे यहां बहुत सारा माल आता है, कीमतों चीजें आती हैं जो वहां रह जाती हैं आग के प्रतिबंध के लिए वहां जो कुछ रखना होता है वह भी वहां नहीं रखा जाता है। यह हालत हमको माननी पड़ेगी। मैं आपके माध्यम से सरकार से अनुरोध करूंगा कि एक साल पहले हमारा कितना नुकसान हुआ है इस पर कुछ अपने विचार रखें। यही मेरी ख्वाहिश है।

1.00 P.M.

**FELICITATIONS TO RETIRING
MEMBER, SHRI V. NARAYANASAMY.**

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): I feel very sad to inform hon. Members that today is the last day of the second term of Shri V. Narayanasamy in this House. I wish him all the best. I hope he will return to the House.

SHRI V. NARAYANASAMY (Pondicherry): Thank you very much, Sir.

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE (Maharashtra): Sir, we also associate ourselves with you. ...
(Interruptions)

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): He is now making a Zero Hour Mention on Cauvery. You better listen to him.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): Mr. Vice-Chairman, I would like to acknowledge on behalf of everybody in the House the contribution made by Shri V. Narayanasamy to the debates in the House. It was both interesting and illuminating.

SHRI V. NARAYANASAMY: I thank the Chair and also the hon. Minister for Information and Broadcasting for the good gesture that has been shown to me by them and by hon. Members of this House.

SHRI SUSHILKUMAR SAMBHAJI--RAO SHINDE: We all associate ourselves with them.

SHRI V. NARAYANASAMY: I will cherish this memory throughout my life.

**RE. FAILURE OF KARNATAKA
GOVERNMENT TO IMPLEMENT
INTERIM AWARD OF CAUVERY
WATER TRIBUNAL**

SHRI V. NARAYANASAMY (Pondicherry): Thank you, Mr. Vice-Chairman, for giving me this opportunity to speak on this very important subject which I have raised in this House several times. Apart from that, this House also saw heated exchanges between the Treasury Benches and the Opposition Benches on the Cauvery water dispute.

Sir, an Interim Award was passed by the Tribunal, giving 213 TMC of water to Tamil Nadu and also the Pondicherry region.

SHRI S. M. KRISHNA (Karnataka): Sir,

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Let him complete. Then you can associate yourself with him.

SHRI V. NARAYANASAMY: We have to get 6 TMC of water for the Karaikal which is a totally agricultural region.

After the Tribunal passed the Award, the Karnataka Government was dillydallying. It went to the Supreme Court to nullify the Award but failed there. Thereafter, the Governments of Tamil Nadu and Pondicherry approached the Central Government, the hon. Prime Minister and the hon. Minister for Water Resources for implementation of the Award. After issuing the Award, if it is not implemented, it has no meaning. Therefore, after several persuasions, the Central Government tried to bring a draft